

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:1832
ANSWERED ON:04.12.2012
COMMITTEE ON COAL BLOCKS ALLOCATION
Ajay Kumar SHRI ;Kumar Shri P.

Will the Minister of COAL be pleased to state:

- (a) whether the Government is considering to constitute a committee to scrutinize all proposals/projects and submit its recommendations to the Government in order to bring transparency and accountability during allocation of coal blocks;
- (b) if so, the details thereof;
- (c) whether the coal produced from the blocks is likely to be distributed on long term contracts/linkage to specified end users on the lines of linkage granted by the Standing Linkage Committee; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

(a)to(d): The 'Auction by Competitive Bidding of Coal Mines Rules, 2012' lays down the procedure for allocation of coal blocks under the amended provisions of MM(D&R) Act, 1957. The terms and conditions for allocation of blocks to the Government Companies is under finalization in consultation with all the stakeholders.